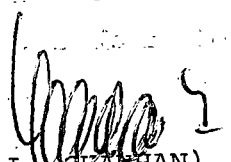
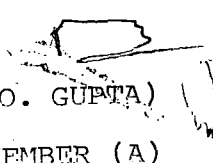
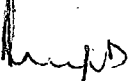
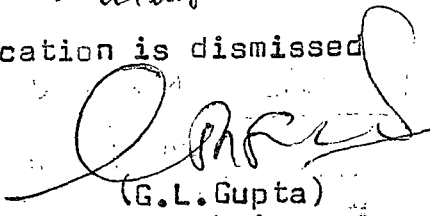


C.A.T. Bench, Jaipur

Date of Order	Orders
2.12.2002	<p>Mr. P.N. Jatti, counsel for the applicant.</p> <p>None present for the respondents.</p> <p>List the case for final hearing on 22.1.2003.</p> <div style="display: flex; justify-content: space-around; align-items: flex-end;"> <div style="text-align: center;">  (M.L. GUPTA) MEMBER (J) </div> <div style="text-align: center;">  (H.O. GUPTA) MEMBER (A) </div> </div>
<p><i>copy sent / given</i></p> <p><i>file 193/194</i></p> <p><i>at 24/1/03</i></p>	<p><u>22.1.2003</u></p> <p>Mr. P.N. Jatti : Counsel for the applicant.</p> <p>none present for the respondents.</p> <p>Mr. P.N. Jatti, learned counsel for the applicant states that he has advised his client to withdraw this O.A and file the matter before the appropriate forum. <i>His client wants to withdraw the O.A.</i></p> <p>Consequently, the application is dismissed as withdrawn.</p> <div style="display: flex; justify-content: space-around; align-items: flex-end;"> <div style="text-align: center;">  (A.P. Nagrath) Administrative Member </div> <div style="text-align: center;">  (G.L. Gupta) Vice Chairman. </div> </div>